

- Note :—**
1. All motions and mentioning of D. B. Civil & Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before D.B.-I
 2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.
 3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Wednesday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.
 4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

SITTING OF BENCHES OF PATNA HIGH COURT FROM 2nd January, 2019
DIVISION BENCHES

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| <p>1. Hon'ble The Chief Justice &
Hon'ble Justice Smt. Anjana Mishra</p> | <p>I. CWJC –Group-6- Relating to PIL (Up to 2017)
 II. CWJC- Group-7 Relating to Validity of Acts , Rules & Regulations etc. (up to 2016)
 III. Group-30--LPA (up to 2014 & From 2018) Orders, Admission & Hearing.
 IV. Referred matters civil and criminal –Orders, Admission & Hearing
 V. MJC- (D.B.) Contempt- Orders, Admission & Hearing.
 VI. CWJC - Group-23--Company Appeal (D.B.)
 VII. Cr. WJC- Group-53- Including Habeas corpus (D.B.) – Orders, Admission & Hearing.
 VIII. Original Criminal Misc.(D.B.)
 IX. CWJC- Group-- 11— CAT Matters - Orders, Admission & Hearing.
 X. CWJC- Group-10 - Relating to Judicial Service
 XI. Civil Review (D.B.) —Orders, Admission & Hearing
 XII. Specially Assigned Matters</p> |
| <p>2. Hon'ble Mr. Justice Jyoti Saran &
Hon'ble Mr. Justice Arvind Srivastava</p> | <p>I. CWJC-Group-8- Relating to All Direct and Indirect Taxation etc.
 II. CWJC- Group-7 Relating to Validity of Acts , Rules & Regulations etc. (From 2017)
 III. CWJC –Group-6- Relating to PIL (From 2018)
 IV. CWJC-Group-9,
 V. Group 32(ii)- (State Taxation Matters) /M. A. (Taxation)— Orders , Admission & Hearing
 VI. CWJC-Group-36--Supreme Court Appeal
 VII. Group- 34 -- Commercial Appellate Division Matter
 VIII. Civil writ Petition arising from orders of Commercial Courts and Commercial Divisions.
 IX. Any other criminal (D.B.) matters not assigned to any other D.B.
 X. M.A. (D.B.) (other than family court & Tax Matters)--Orders, Admission & Hearing.
 XI. M.A. --Group- 32(i) --(Family Court Matters)--Orders, Admission & Hearing
 XII. Group- 34 --Orders, Admission & Hearing
 XIII. Group-30-LPA (2015-2017)-Orders, Admission & Hearing
 XIV. MJC- (D.B.)— Orders, Admission & Hearing
 XV. Second Appeal (D.B.)--Orders, Admission & Hearing
 XVI. Any other civil D.B. matters not assigned to any other D.B.
 XVII . Specially Assigned Matters</p> |

3. Hon'ble Mr. Justice Rakesh Kumar & Hon'ble Mr. Justice Prakash Chandra Jaiswal
- I. Criminal Appeals (D.B.)--Group- 41 (Custody matters)-Orders, Orders On Petitions & Hearing
 - II. Death Reference--Group- 55—Hearing
 - III. Group- 53--Cr. WJC (D.B.)-- B.C.C. Act— Orders, Admission & Hearing.
 - IV. Specially Assigned Matters
4. Hon'ble Mr. Justice Hemant Kumar Srivastava & Hon'ble Mr. Justice Rajendra Kumar Mishra
- I. Cr. Appeal (D.B.)--Group- 41-- Orders, Orders on Petitions & Admission
 - II. Cr. Appeal (D.B.)--Group- 41 --- Hearing (Other than Custody matters)
 - III. Cr. Appeal (D.B.)-Group- 41- Hearing (above 10 years old)
 - IV. Specially Assigned Matters

CIVIL & CRIMINAL SINGLE BENCHES

1. Hon'ble The Chief Justice (Friday) -AT 2.15 P.M.
- I. Request case – (Group – 35)
 - II. MJC – (Group – 33) – Contempt Arising out of salary and Pension matters relating to university and State Govt.
 - III. Specially Assigned Matters
2. Hon'ble Mr. Justice Dinesh Kumar Singh
- I. Group – 46 (A/Bail & R/Bail)– left over Bail matters of 2018
 - II. Group – 52 – Cr. Rev. (up to 2015)
 - III. Group – 57 Govt. Appeal (S.J.)
 - IV. Group – 59 SLA Orders, Admission & Hearing
 - V. Specially Assigned Matters
3. Hon'ble Mr. Justice Shivaji Pandey
- I. CWJC- Group-13 Service Matters (up 2013) Orders , Admission & Hearing
 - II. CWJC- Group- 20 (Industrial Law)- Orders , Admission & Hearing
 - III. Specially Assigned Matters
4. Hon'ble Mr. Justice Ashwani Kumar Singh
- I. Group -2 -C. Misc. -Orders, Admission & Hearing
 - II. Group- 54 -Cr. WJC (S.J.)- Orders, Admission & Hearing
 - III. Specially Assigned Matters
5. Hon'ble Mr. Justice Vikash Jain
- I. Group — 24 to 27 -Company Matters — Orders, Admission & Hearing
 - II. CWJC- Group -31 -Matrimonial Ref.
 - III. CWJC- Group -19 -Election Matters
 - IV. CWJC- Group -38 -Test Case
 - V. CWJC- Group -39 -Test Suit
 - VI. CWJC- Group -1 -Certificate Appeal
 - VII. CWJC- Group -3 -Civil Ref.
 - VIII. CWJC- Group -61- Original Cr. Misc. (Company Matters Related) — Orders, Admission & Hearing
 - IX. Specially Assigned Matters
6. Hon'ble Mr. Justice Ahsanuddin Amanullah
- I. Group – 45 - Quashing (Up to 2016) --Orders, Admission & Hearing.
 - II. Specially Assigned Matters

7. Hon'ble Mr. Justice Aditya Kumar Trivedi
- I. Group – 45 - Quashing (From 2017)
--Orders, Admission & Hearing
 - II. Group – 43 – Cr. Appeal (S.J.)- Except arising from SC/ST (P) Act.
 - III. Group – 42 -Cr. Appeal- Cr. Appeal- Women & Children related matters
 - IV. Group – 44 -Cr. Appeal U/S 341 Cr. PC.
--Orders, Admission & Hearing.
 - V. Specially Assigned Matters
8. Hon'ble Mr. Justice Chakradhari Sharan Singh
- I. Group- 17- -Land Related -Order, Admission & Hearing
 - II. Specially Assigned Matters
9. Hon'ble Mr. Justice Prabhat Kumar Jha
- I. Group-36 -Supreme Court Appeal
 - II. Group-37 -Second Appeal
 - III. Group-40 -Title Suit--Orders, Admission & Hearing.
 - IV. Specially Assigned Matters
10. Hon'ble Justice Smt. Anjana Mishra
(Friday) -AT 2.15 P.M.
- I. Specially Assigned Matters + Tied up matters
11. Hon'ble Mr. Justice Ashutosh Kumar
- I. CWJC- Group-13 Service Matters -other than Education Service- (From 2017)
-- Orders, Admission & Hearing
 - II. Specially Assigned Matters
12. Hon'ble Justice Smt. Nilu Agrawal
- I. CWJC — Group —15 -Retirement benefit
-- Orders, Admission & Hearing
 - II. Specially Assigned Matters
13. Hon'ble Mr. Justice Sudhir Singh
- I. Group- 22- -Miscellaneous- Orders, Admission & Hearing
 - II. Specially Assigned Matters
14. Hon'ble Mr. Justice Birendra Kumar
- I. Group- 32 –Misc. Appeal
 - II. Group- 5 -Civil Revision--Orders, Admission & Hearing.
 - III. Specially Assigned Matters
15. Hon'ble Mr. Justice Vinod Kumar Sinha
- I. Group – 46 -Criminal Misc.-- A/Bail
 - II. Group- 49 -Transfer
 - III. Group- 50 – others
 - IV. Group- 51 – Criminal Reference
 - V. Group – 52- Cr. Rev- (2016 to 2017)
--Orders, Admission & Hearing.
 - VI Group-43 - Cr. Appeal (S.J.)- relating to A/Bail arising from SC/ST (P) Act.
 - VII. Specially Assigned Matters
16. Hon'ble Mr. Justice Sanjay Priya
- I. Group – 29 -F.A. -Orders & Hearing.
 - II. Group-21 -Environment related
-- Orders, Admission & Hearing
 - III. Specially Assigned Matters
17. Hon'ble Mr. Justice Dr. Anil Kumar Upadhyay
- I. Group-33 –MJC-- Orders, Admission & Hearing
 - II. Specially Assigned Matters
18. Hon'ble Mr. Justice Rajeev Ranjan Prasad
- I. Group-16 -Trade & Commerce
 - II. Group-18 -Matters arising out of municipal Act, panchayat Act, Co-operative Societies Act including Election matters (except education service)
-- Orders, Admission & Hearing
 - III. Specially Assigned Matters

19. Hon'ble Mr. Justice S. Kumar
- I. Group – 46 -Criminal Misc.-- R/Bail
 - II. Group – 52 -Cr. Revision- (From 2018)
-- Orders, Admission & Hearing
 - III Group-43 - Cr. Appeal (S.J.)- relating to R/Bail arising from SC/ST (P) Act.
 - IV. Specially Assigned Matters
20. Hon'ble Mr. Justice Madhuresh Prasad
- I. Group-13 Service Matters -other than Education Service- (2014, 2015 & 2016)
 - II. Specially Assigned Matters
21. Hon'ble Mr. Justice Mohit Kumar Shah
- I. Group – 14 -Education Service
 - II. Group – 12 -Education Matters-Orders, Admission & Hearing
 - III. Specially Assigned Matters

Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.